NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

38. C.P. 158/2018

CORAM:
SHRI ANIL RAJ CHELLAN **SHRI KULDIP KUMAR KAREER**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.07.2024

NAME OF THE PARTIES:- **Bharat Pradyuman Damani & Ors.**
V/s
Labh Enterprises Pvt. Ltd.

Section: 241 of Companies Act, 2013

ORDER

CP 158 of 2018

For the Petitioner	:	None
For the Respondent nos. 1 and 2	:	Adv. Sumi Soman
For the Respondent no. 3	:	None

None is present on behalf of the Petitioner and Respondent no. 3. Perusal of the record reveals that Petitioner was also not present on the last date of hearing. The last chance was granted to Respondent no. 3 to file reply. Despite the last opportunity, no reply has been filed on behalf of Respondent No. 3, therefore, the right to file reply on behalf of Respondent No. 3 is forfeited. List this matter for the final hearing on **14.10.2024.**

Sd/- **Sd/-**
ANIL RAJ CHELLAN **KULDIP KUMAR KAREER**
Member (Technical) **Member (Judicial)**
ANKIT